

केन्द्रीय प्रशासनिक अधिकरण न्यायपीठ में
IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

आदेश पत्र
ORDER SHEET

आवेदन शं० 200

ORIGINAL APPLICATION No.

का० 473 of 2004

आवेदक

Applicant(s)

K. V. Poulose and
20. others

प्रत्यर्थी

Respondent(s)

UOI Chairman, Ry. Board,
New Delhi and so on

आवेदक (आवेदकों)

की ओर से अधिवक्ता

Advocate for
Applicant(s)

Mr. K.A. Abraham

प्रत्यर्थी (प्रत्यर्थियों)

की ओर से अधिवक्ता

Advocate for
Respondent(s)

रजिस्ट्री के टिप्पणी

Notes of the Registry

अधिकरण के आदेश
Orders of the Tribunal

प्रस्तुतीकरण की तारीख : 7-6-04

Date of Presentation:

पंजीकरण की तारीख : 24/6/04

Date of Registration:

विषय : *Decision of*

Subject:

AA in DCRA

तैनाती की तारीख :

Date of Posting:

25/6/04

25th June 2004 AVH
(4)

C.I

Mr. K.A. Abraham
Mrs. Rajeswari Krishnan

MA 473/04 for joining together is allowed.

Mrs. Rajeswari Krishnan, advocate, takes notice for respondents.

Heard. Application is admitted.

Respondents are directed to file reply statement within 4 weeks with a copy to the applicants who may file rejoinder within 2 weeks thereafter.

List for completion of pleadings before RC on 11.8.04.

AVH(VC)

aa.

RC
Mr. Biju Martin represented Mr.
K.A. Abraham for applicants.
Mr. Pramod V. Joseph represented
Mrs. Rajeswari Krishnan for
respondents.

No reply filed yet. Call
on 22.09.2004.

No reply filed.

R
21/9/04

RC

Mr. Biju Martin represented
Mr. K. A. Abraham for applicants.
Mr. Ramachandran represented
Mrs. Rajeswari Krishnan for
respondents.

No reply filed yet. Call
on 04.11.2004.

22.09.2004

Reply not filed.

R
21/9/04

RC

Mr. Biju Martin represented
Mr. K. A. Abraham for applicants.
None for respondents.

No reply filed yet. As
last chance call on 14.12.04.

04.11.2004

Reply statement not
filed.

14/12/04

No sitting in RC on 14/12/04
Renotified to 16/12/04.

13/12/04

ex/3

rv

17.12.2004

(4)

AVH/VC

C-I

Mr. K. A. Abraham

Mrs. Sumathi Dandapani

The matter has come up before the Bench
as the respondents have not filed reply
statement. Learned counsel for respondents
submits that reply statement is being filed
today. Let it be brought on record. Rejoinder,
if any, be filed within a week thereafter.

List before R.C for completion of
pleadings on 10.1.2005.

AVH(VC)
17.12.2004

vs
9.3.05 Mr. KA Abraham
6 Mrs. Sumathi Dandapani

When the matter came up before the Bench,
Learned counsel for the applicant submitted
that identical matters are placed before the
Hon'ble Supreme Court and sought an adjournment
by one month. Post after one month.

KVS(JM)
9.3.05

rv
fun
15.4.05 KVS(JM)

C-II

4 Mr. KA Abraham
 Mrs. Dandapani

At the request of the counsel for applicant
the case is adjourned to after vacation.

By order,

C.O.

Form No. 4 — Continuation Sheet

रजिस्ट्री के टिप्पणी Notes of the Registry	अधिकारण के आदेश Orders of the Tribunal
<u>RC</u>	
Mr. Biju Martin represented Mr. K.A. Abraham for applicants	17.10.2005 (27) KVS(JM) C-II Mr. K.A. Abraham Mrs. Sumathi Dandapani
None for respondents.	Court. Heard. Common order pronounced in open
Notices were taken in June, 2004 but so far no reply has been filed though sufficient time granted. As such, place the matter before Hon'ble SB for directions on 17.12.2004.	vs KVS(JM) 17.10.2005 <i>Common final order verified.</i> <i>16 25/10/05 CII</i>
<u>16.12.2004</u>	
Reply statement filed on 17.12.04.	
<u>17/12/04</u>	
Rejoinder not filed	
<u>10.01.2005</u>	
<u>RC</u>	
None for either side.	
Reply is on record. No rejoinder filed yet. Rejoinder, if any, filed by 20.01.2005 be taken on record and thereafter list before SB for final hearing.	
<u>10.01.2005</u>	

Proforma of Form No. 4 — Continuation Sheet

रजिस्ट्री के टिप्पणी Notes of the Registry	अधिकारण के आदेश Orders of the Tribunal
<p>No responder filed</p> <p>14/4/05</p>	

INDEX SHEET

LIST OF PAPERS

OA. 473/2004

Sl No.	No. of Papers on Record			Date of Paper	Description of Paper
	I	II	III		

1.	7/6/2004			Proceedings	3 Pages
2.	17/10/2005			Final Orders	44 Pages

① ① 7/6/2004 OA.

② ② 11 Vakkala

③ ③ 17/12/04 Reply statement-

④ ④ 21/11/2004 m/a